

**IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, BANGALORE**

**BEFORE SHRI. SUNIL KUMAR YADAV, JUDICIAL MEMBER AND
SHRI A. K. GARODIA, ACCOUNTANT MEMBER**

IT(TP)A No. & Assessment Year	Appellant	Respondent
534/Bang/2017 2012-13	M/s. AON Specialist Services Pvt. Ltd., 4 th Floor, Xchaning Tower, SJR – 1 Park, 13/14/15, EPIP Industrial Area, Whitefield Phase 1, Bengaluru-560066. PAN : AAFCA9306H	Income-tax Officer, Ward – 1(1)(3), Room No.203, 2 nd Floor, BMTC Building, 80 Feet Road, 6 th Block, Koramangala, Bengalore - 560095.

Assessee by : Shri. Sandeep Hailgoul, Advocate

Revenue by : Shri. Sanjay Kumar, CIT-DR

Date of hearing : 21/09/2017

Date of pronouncement : 22/09/2017

ORDER

Per Sunil Kumar Yadav, JM :

This appeal is preferred by the assessee against the order passed consequent to the order of the DRP on various grounds. During the course of hearing, the learned counsel for the assessee has appeared and made a statement that AO while passing an order under section 154 of the Act, rectifying its final assessment order to give full effect of DRP's directions, the final assessment order determining the Transfer Pricing adjustment resulting into a Nil demand. Therefore, assessee does not want to press the grounds raised in his appeal and intends to withdraw the same.

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2. The learned DR has no objection to the request of the withdrawal of the assessee. According appeal of the assessee is dismissed as withdrawn.

3 . In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on this 22nd September, 2017.

Sd/-
(A. K. GARODIA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR YADAV)
JUDICIAL MEMBER

Place : Bangalore
Dated : 22/09/2017
/NShylu/*

Copy to :

- 1 Appellant
- 2 Respondent
- 3 CIT
- 4 DR
- 5 Guard file

By order

Senior Private Secretary
Income-tax Appellate Tribunal
Bangalore